

IN THE COURT OF A.C.M.M. -EAST KKD DELHI

FIR No. 420/2005
PS Pandav Nagar
State vs. Hoshiyar Kumar @ Lalu

27.11.2020

Through physical hearing

Application for bail u/s 437 Cr.P.C moved on behalf of the applicant/accused.

Present: Ld. Subs. APP for the State.

Sh. Narender Singh, ld. Counsel for the applicant/accused.

Case file is received from the Record Room.

Heard on the application, which was marked to this court by ld. CMM vide order dated 11.11.2020. Record perused.

It is submitted by ld. Counsel for the applicant/accused that he was arrested in the matter on 17.10.2020 and since then, he is in J.C. It is further submitted that applicant/accused is innocent and has been falsely implicated in the matter and all the other co-accused have already been acquitted by ld. ASJ-03. Hence, it is prayed that the applicant/accused may be released on bail.

Bail application is opposed by ld. APP for the State stating that accused has already been declared PO and there is every apprehension that in case, he is released on bail, he can jump the bail.

I have heard the submissions and perused the reply.

Perusal of the record shows that vide order dated 17.12.2007, charges for the offences punishable u/s 308/323/34 IPC has already been framed against the accused by the Id. Sessions Court. The accused has been declared PO vide order dated 17.09.2009 and order dated 20.11.2015. The allegations against the applicant/accused are serious in nature. Considering all the aforesaid facts and circumstances, I am not inclined to grant bail to the applicant/accused at this stage. **Hence, the bail application stands dismissed.**

Application stands disposed of.

Copy of order be given dasti, as requested.

Order be uploaded on server.

Proceedings be sent to the court of Id. CMM

(East).

Case file be sent to the concerned court.

(PANKAJ ARORA)
ACMM (EAST)/KKD/27.11.2020

Copy receive
NARENDER SINGH
D/2801/2014
Police

IN THE COURT OF A.C.M.M. -EAST KKD DELHI

FIR No. 154/2020

PS Kalyan Puri

State vs. Deepika Panwar

27.11.2020

Through physical hearing

Application for providing compensation from the State to the applicant.

Present: Id. Subs. APP for the State.

Ms. Akansha Dhiman, Id. Proxy counsel for the applicant.

Heard on the application, which was marked to this court by the Id. CMM East, vide order dated 03.11.2020.

Record perused

As per the MLC Ex. PW-8/A, the applicant has received grievous hurt due to acid burn.

Final judgment in the matter is yet to be pronounced.

Accordingly, it is hereby recommended that interim compensation as per the rules be granted to the applicant out of 'Victim Compensation Funds' by the office of DLSA.

Application stands disposed of.

Copy of order be given dasti, as requested.

Order be uploaded on server.

Proceedings be sent to the court of Id. CMM

(East).

File be sent to the concerned Court.

(PANKAJ ARORA)
ACMM (EAST)/KKD/27.11.2020

